

ITEM NO.4

COURT NO.9

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 295/2012

S.RAJASEEKARAN

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

[MR. GAURAV AGRAWAL, SENIOR ADVOCATE IS AMICUS CURIAE.....
[ONLY IA NOS. 50798 OF 2025 AND 119142 OF 2024 ARE LISTED UNDER
THIS ITEM]

IA No. 50798/2025 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 119142/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 01-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

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For Respondent(s) :

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 Mr. Ujjwal Ashutosh, Adv.

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 Mr. Beenu Sharma, Adv.
 Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

1. Heard Mr. Gaurav Agarwal, the learned *Amicus*, Mr. Vikramjit, the learned Additional Solicitor General appearing for the Union of India and Mr. Kishan Chand Jain, the learned counsel who has preferred the two interim applications in the main matter.
2. This litigation has something to do with the safety of pedestrians.

3. By way of two interim applications, it has been pointed out that (1) it is necessary to have proper foot-ways or foot-paths for the use of citizens, (2) foot-paths should be such that the same are accessible and usable by persons with disability and (3) removal of encroachments on the foot-paths is mandatory.

4. We take notice of various orders passed by different Benches of this Court time to time.

5. Today, when the matter was taken up for further hearing, we enquired with Mr. Agarwal, the learned *Amicus* as regards the progress in the matter. The learned *Amicus* pointed out that the Union of India has to frame guidelines so far as the three main issues, referred to above, are concerned.

6. He further pointed out even the State Governments need to frame guidelines or if they deem fit, they may adopt the guidelines which the Union of India may frame.

7. We grant four weeks' time to the Union of India to frame the necessary guideline and place them before this Court.

8. If the Union of India is unable to frame the guidelines by the next date of hearing, this Court with the help and assistance of the learned *Amicus* shall proceed to frame the guidelines and do the needful.

9. Post this matter on 1-9-2025.

10. The National Highways Authority of India wants to file their affidavit in compliance. They are permitted to do so. Let the compliance affidavit is taken on record. One set of entire compliance affidavit be shared with the learned *Amicus* if not already shared.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)